

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 106

IA No. 1533/2024
and
CP (IB) No. 238/Chd/Hry/2023

IN THE MATTER OF:

Bank of Maharashtra

...Petitioner

Vs.

Approva Begchi

...Respondent

Under Section: 95, IBC 2016, Rule 11 of NCLT, 2016

Order delivered on 16.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in main CP: and respondent in IA No. 1533/2024	Mr. Vishav Bharti Gupta, Advocate
For the RP in Person:	Mr. Ankur Bansal
For the Respondent in main CP: and applicant in IA No. 1533/2024	Mr. Satikshan Sood, Advocate

ORDER

IA No. 1533/2024

Right to file the objections on behalf of the Personal Guarantor is already closed. It is stated by Ld. Counsel for the Respondent-Personal Guarantor that he could not file the objections due to some personal difficulty. Ld. Counsel for the respondent has filed the application i.e. IA No. 1533/2024 to that effect for setting aside the ex parte order dated 03.06.2024. He is directed to supply the copy of the application to the opposite counsel during the course of day.

Mr. Vishav Bharti Gupta, Advocate on behalf of the respondent is ready to accept the notice. Let reply be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. List on 20.08.2024.

CP (IB) No. 238/Chd/Hry/2023

List on 20.08.2024.

**Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)**

**Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)**

Preeti